



(9)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/08/2017 AT 11.30 AM

PRESENT: SHRI ANANTHA PADMANABHA SWAMY, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/188/ (IB)/2017
NAME OF THE PETITIONER(S) : BALMER LAWRIE & CO LTD
NAME OF THE RESPONDENT(S) : IBHAR TECHNOLOGIES PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	Monica Chopda & Co.	Counsel for Petitioner	
2.	C. BERNARD	Respondent -	

ORDER

Ms. R. Monica Chopda, Counsel for Petitioner present. Mr. C. Bernard, Managing Director of the respondent company present. Counsel for Petitioner submitted that the proposal made by the Respondent to settle the matter with the petitioner by paying the entire principal amount in 9 instalments is not accepted. While hearing the submissions of the counsel for Petitioner, it is observed that the petitioner has not complied with the statutory requirements, like filing of affidavit and bank statement as per Sec.9(3)(b & (c) of the I&B Code, 2016 and the notification dated 29.6.2017 issued by the Ministry of Corporate Affairs. Therefore, the matter stands **abated**.



(K. Anantha Padmanabha Swamy)
Member (Judicial)

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